

(2)
OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.
ORIGINAL APPLICATION NO.929 OF 2006.

ALLAHABAD THIS THE 8TH DAY OF September 2006.

HON'BLE MR. A.K. BHATNAGAR, J.M
HON'BLE MR. A.K. SINGH, A.M

Rudal Prasad, son of Sri Ghure Prasad resident of Village
and Post Dumari Niwas, District Gorakhpur.

.....Applicant.

(By Advocate : Sri Anil Yadav)

Versus.

1. The Union of India through Secretary Ministry of Communication, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. The Post Master General Gorakhpur.
3. Praver Adhikshak, Post Office Gorakhpur Division, Gorakhpur.
4. Assistant Praver Adhikshak Central Sub Division- Gorakhpur.
5. Senior Post Master Post Office Gorakhpur.

.....Respondents

(By Advocate : Sri Saumitra Singh, Senior Standing
Counsel for Union of India)

O R D E R

By HON'BLE MR. A.K. BHATNAGAR, J.M

By this O.A. the applicant has prayed for a direction to the respondents to pay the salary in accordance with the Rule i.e. Rs.1800 alongwith entire arrears. He has further sought a direction to the respondents NO.2 to consider and decide his representation dated 27.3.2004.

2. According to the applicant's counsel, the applicant is working on the post of Extra Departmental Runner (EDR) in the Post Office of Dumari Niwas, Sahjanwa, Gorakhpur. The grievance of the applicant is that his colleagues who are similarly placed as Extra. Departmental Runner (E.D.A) are getting higher salary i.e. Rs.2020/- but the applicant

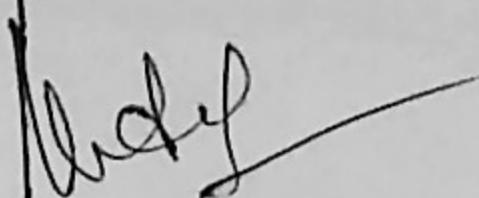
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is getting only Rs.1545/- per month. Learned counsel further submitted that he sent a notice on 18.1.2006 to respondent NO.3 (Annexure 8). Thereafter, the department admitted this fact and a direction was issued to rectify this mistake and pay him the revised salary in the grade of Rs.1545-2020/- by letter dated 6.2.2006 but till date no action regarding revision of pay has been taken by the concerned Authority. Learned counsel further submitted that he will feel satisfied if his representation is decided as per rules by a reasoned and speaking order within a stipulated period.

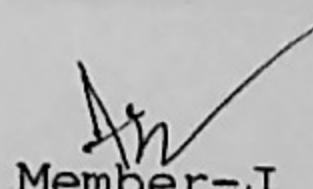
3. After hearing learned counsel, we are of the view that this O.A. can be disposed of at the admission stage itself by giving a liberty to the applicant to file a fresh representation alongwith the letter dated 6.2.2006 within a period of 15 days from the receipt of a copy of this order. In case, the same is received by the competent authority then he shall decide the same by a reasoned and speaking order within a period of two months from the date of receipt such representation alongwith copy of this order.

4. The O.A. is finally disposed of in terms of above direction.

NO COSTS.



Member-A



Member-J

Manish/-